

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 216 of 2013**

**&**

**I.A. No. 295 of 2013**

**Dated : 25<sup>th</sup> February, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Chhattisgarh State Power Distribution Co. Ltd. ... Appellant(s)**

**Versus**

**Chhattisgarh State Electricity  
Regulatory Commission & Ors.**

**....Respondent(s)**

**Counsel for the Appellant (s) : Ms. Shivanit Rana**  
**Ms. Suparana Srivastava**

**Counsel for the Respondent(s): Mr. C.K. Rai for R.1**

**ORDER**

Though the reply has been filed by the learned counsel for the Respondent Nos. 2 & 3, it is noticed that a copy of which has not been served on the learned counsel for the Appellant. Therefore, the learned counsel for the Respondent is directed to serve a copy of the reply on the learned counsel for the Appellant.

As agreed by the learned counsel for the parties, post the matter for hearing before the **KOLKATA CIRCUIT BENCH ON 31.03.2014.** In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

Ts/ak